

State Vs. Amit  
FIR No. 021360/20  
PS Gandhi Nagar

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Amit on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and accused is detained in JC since 5.09.2020 and his judicial custody is not required for any purpose, the application in hand stands allowed.

The accused be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further that accused shall always attend the court, shall not be absent from court without any valid reason and shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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BALWINDER  
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Location: Delhi  
Date: 2020.10.17  
14:00:43 +0530

**(Balwinder Singh)**

**MM (East)/KKD/Delhi/17.10.2020**

State Vs. Mohd. Abid  
FIR NO. 12124/20  
PS Gandhi Nagar

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Mohd.

Abid on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and investigation of the case is also complete, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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**(Balwinder Singh)**

**MM (East)/KKD/Delhi/17.10.2020**

State Vs. Shivam @ Kake  
FIR NO. 000196/19  
PS Gandhi Nagar

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Shivam @ Kake on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and investigation of the case is also complete, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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**(Balwinder Singh)**

**MM (East)/KKD/Delhi/17.10.2020**

17.10.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Amit on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and accused is detained in JC since 5.09.2020 and his judicial custody is not required for any purpose, the application in hand stands allowed.

The accused be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further that accused shall always attend the court on each and every date of hearing and shall not be absent from court without any valid reason.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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Location: Delhi  
Date: 2020.10.17  
14:00:50 +0530

(Balwinder Singh)  
MM (East)/KKD/Delhi/17.10.2020

State Vs. Shiraj  
FIR No. 177/14  
PS Mayur Vihar

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Shiraj on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that accused is in JC since 7.08.2019 and his judicial custody is not required for any purpose as the matter is already reached at the stage of PE, the application is allowed.

The accused be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one local surety of like amount. It is further that accused shall always attend the court on each and every date of hearing and shall not be absent from court without any valid reason.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/17.10.2020**

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. Ram Kumar Soni, LAC for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Nakul on bail is moved by Ld. LAC.

Reply filed by IO.

Both the sides are heard on the application.

Considering the fact that investigation of the case is already complete and judicial custody of the accused is not required for any purpose, the application in hand stands allowed.

The accused be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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**(Balwinder Singh)**

**MM (East)/KKD/Delhi/17.10.2020**

17.10.2020

**The present application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of Driving licence DL-0720150209941 on superdari has been moved by the applicant Vishal Sharma.

Reply is filed by the IO. As per reply, Driving Licence of the applicant has been duly verified though it is stated that since the case is still pending, the same may not be released to the applicant.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where DL can be released to rightful owner, subject to execution of security bond in the sum of Rs. 5000/-. Accordingly, let driving licence be released to the rightful owner after preparing detailed panchnama; taking photographs of the DL; and a security bond.

The photographs of the driving licence should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

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(Balwinder Singh)  
MM (East)/KKD/Delhi/17.10.2020

State vs. Pankaj  
FIR No. 49/16  
PS Mayur Vihar

17.10.2020

**The present application is taken up for hearing through VC through  
CISCO WEBEX APP.**

Present: Ld. APP for the State.

None for applicant.

An application for release of original RC of vehicle bearing no. DL7S-BU-  
3324 has been moved by the applicant/surety Joginder.

As none has appeared on behalf of applicant, hence the present application  
is dismissed for non prosecution.

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**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/17.10.2020**